

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.684/95

Dt.of order:7.6.95

Between

1. Smt K.V.Padmaja
2. Smt M.Prabhavathi
3. Smt P.Kamala
4. Smt E.Anusuya
5. Sri P.Lakshminarayana
6. Smt M.V.Padmasree
7. Smt K.V.Radha
8. Kum N. Padmavathi
9. Smt B.Bhanumathi

... Applicants

and

1. Secretary, Deptt. of Telecom, Sanchar Bhavan, New Delhi-1
2. Chief General Manager, Telecom, AP Circle, Hyderabad-1
3. General Manager, Telecom, Hyderabad Area, Sec'bad-3
4. General Manager, Telecom, Guntur Distt.Guntur
5. Chief Superintendent, Cent. Telegraph Office, Hyd-1.
6. Superintendent, CTO, Sec'bad-3.
7. Superintendent, CTO, Guntur.

... Respondents

Counsel for the Applicant :: Mr TVVS Murthy

Counsel for the Respondents:: Mr NR Devraj, Sr.CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN)

ORDER

As per Hon'ble Shri A.B.Gorthi, Member(Admn)

Heard learned counsel for both the parties.

2. The applicants were initially recruited as Reserved Trained Pool Short Duty Telegraphists and were later regularised as regular Telegraphists. The claim of the applicants in this OA is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period for which they worked as Reserved Trained Pool Short Duty Telegraphists.

3. Similarly situated employees approached the Ernakulam Bench of this Tribunal. Learned counsel for the applicant has drawn our attention to one such decision in OA171/89 in the file of Ernakulam Bench. In that case it was held, that the reserved trained pool postal assistants who had put in 240 days of service each year ending 31st March, would be entitled to PL Bonus. It was further held that the amount of PL Bonus, would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions of the scheme prescribed from time to time.

4. As the applicants in the present OA are similarly situated to those in OA 171/89 of Ernakulam Bench, there is no reason why similar order should not be issued in this case. Accordingly, the OA is allowed at the admission stage itself with a direction to the respondents to grant the applicants in this OA the same.

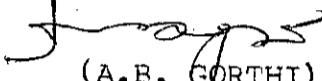
(13)

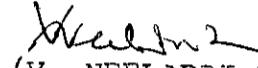
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benefits as was granted by the Ernakulam Bench in OA 171/89 as also by this Bench in OA 611/94 decided on 31.5.1994.

5. The respondents shall comply with the order within a period of three months from the date of communication of this order.

6. No costs. /

  
(A.B. GORTHI)  
Member (Admn)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: The 7th June, 1995

Dictated in the Open Court

mvl

  
Deputy Registrar (J)CC

To

1. The Secretary, Dept. of Telecom, Sanchar Bhavan, New Delhi-1. With O.A. Copy
2. The Chief General Manager, Telecom, A.P. Circle, Hyderabad-1.
3. The General Manager, Telecom, Hyderabad Area, Sec'bad-3.
4. The General Manager, Telecom, Guntur Dist. Guntur.
5. The Chief Superintendent, Central Telegraph Office, Hyd-1.
6. The Superintendent, CTO, Secunderabad-3.
7. The Superintendent, CTO, Guntur.
8. One copy to Mr. T.V.V.S. Murthy, Advocate, CAT. Hyd.
9. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
10. One copy to Library, CAT. Hyd.
11. One spare copy.

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1995  
6/15/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

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THE HON'BLE MR. P. RANGARAJAN: (M(ADMN)

DATED 7/6 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in  
OA.No. 584/95

TA.No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*SMV  
albo  
spare copies*

